

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10563 of 2016-DB

[Arising out of Order-in-Original/Appeal No BHR-EXCUS-000-COM-012-15-16 dated 28.12.2015 passed by Commissioner of Central Excise, Customs and Service Tax-Bharuch]

Gujarat Fluorochemicals Limited

.... Appellant

Plot No. 12-A, GIDC Industrial Area,
Dahej, BHARUCH, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara

.... Respondent

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE :

Shri Dhaval K. Shah, Advocate for the Appellant

Shri Ashok Thanvi, Asst. Commissioner (AR) for the Respondent

**CORAM: HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 16.01.2024

DATE OF DECISION: 18.01.2024

Per. MS. SULEKHA BEEVI C.S. :

Appeal is allowed. For order, see order of date in Excise Appeal No. 10192 of 2014.

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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